

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).16854/2022

AWADESH KUMAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.82200/2022-EXEMPTION FROM FILING
O.T. and IA No.82203/2022-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 18-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.T. RAVIKUMAR
[IN CHAMBER]

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR
Mr. Niranjana Sahu, Adv.
Mr. Rajesh Kumar Nayak, Adv.
Mr. Debabarta Das, Adv.
Mr. Umakant Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioner stands convicted for offences punishable under Section 302/34 of the IPC and under Section 427/34 and under Section 504 of the IPC and convicted for life imprisonment.

In the circumstances, I am not inclined to allow the application for exemption from surrendering.

Taking note of the submissions made by the petitioner, the petitioner is granted four weeks' time to surrender. In case the petitioner fails to surrender within the stipulated time, appropriate action shall be taken by the competent authority to take him into custody to suffer the sentence.

(B.Parvathi)
Court Master

(Ram Subhag Singh)
Court Master